

BEFORE THE NATIONAL GREEN TRI¹UNAL
SOUTHERN ZONE BENCH AT CHENNAI
ORIGINAL APPLICATIO. NO. 27/2019

IN THE MATTER OF

Kishore Kumar and another.

Applicants.

VERSUS

Union Of India and others.

Respondents.

COMPILATION I

PAPER BOOKS

*Copies Received
for
Applicants
Ans
30/11/2020*

(FOR INDEX- KINDLY SEE INSIDE)

M.T.
ADVOCATE FOR THE RESPONDENT NO. 6,7& 8

(M.T. JAGAN MOHAN)

BEFORE THE NATIONAL GREEN TRIUNAL¹²
SOUTHERN ZONE BENCH AT CHENNAI
O. A. NO. 27/2019

IN THE MATTER OF
Kishore Kumar and another. ----- Applicants.
VERSUS
Union Of India and others. ----- Respondents.

INDEX

| <u>Sl. No.</u> | <u>PERTICULARS.</u> | <u>PAGE NO.</u> |
|----------------|---|-----------------|
| 1. | COMPILATION-I VAKALATH FOR RESPONDENT NO. 6 | - 1 - |
| 2. | STATEMENT OF OBJECTIONS FILED BY RESPONDENT NO. 6 FOR MAIN APPLICATION. | 2- 6 |
| 3. | VERIFYING AFFIDAVIT. | - 7 - |
| 4. | VAKALATH FOR RESPONDENT NO. 7 | - 8 - |

M.T. ✓
(MEERJANAN MOHAN)

9-13

5. STATEMENT OF OBJECTIONS FILED
BY RESPONDENT NO. 7 FOR MAIN
APPLICATION.

-14-

6. VERIFYING AFFIDAVIT.

-15-

7. VAKALATH FOR RESPONDENT NO. 8

16-20

8. STATEMENT OF OBJECTIONS FILED
BY RESPONDENT NO. 8 FOR MAIN
APPLICATION.

-21-

9. VERIFYING AFFIDAVIT.

PLACE: - CHENNAI

DATE: - 7/12/2020



ADVOCATE FOR RESPONDENT NO. 6, 7&8

(M.T. JAGAN MOHAN)

BEFORE THE NATIONAL GREEN TRIBUNAL
IN THE HIGH COURT OF KARNATAKA AT BANGALORE
SOUTHERN ZONE BENCH AT CHENNAI
 No. of 2019 - 2020.

Appellant's Petitioner's
 Plaintiff's Complainant/s
 Decree-Holder/s, Applicant/s
 vs
 Defendants Respondents,
 Accused / Judgment Debtor/s
 Opponent/s
 Union of India and/or

Nos.
 I/We Two class 4 Base salary Officers. 2119.
Radhagopal Uppl. the Respondent

Sri M.T. JAGAN MOHAN ADVOCATE
BANGALORE

to appear, act and plead for me/us in the above matter and to conduct, prosecute and defend the same and all inter locutory or miscellaneous proceedings connected with the same or with any decree or orders passed therein, appeals and/or other proceedings arising therefrom and also in proceedings for review of judgment and for any compromise in the above matter, to act and to plead in such appeal or in any appeal preferred by any other party from any decree/order therein.



3. I/We further agree that if I/We fail to pay the fees agreed upon or to give due instructions at all stages he/she is/are at liberty to retire from the case and recover all amounts due to him/her and retain all my/our papers and moneys till such dues are paid.

Executed by me/us this 15th date of DEC 2020 at Bangalore

M.T. Jagan Mohan
 Executants are personally known to me and ಶ್ರೀ ಮ. ತಿ. ಜಗನ್ ಮೋಹನ್
ಅವರು
 Executants are personally known to me and ಶ್ರೀ ಮ. ತಿ. ಜಗನ್ ಮೋಹನ್

Satisfied as to identity of Executant's Signature
 (Where the executant is illiterate blind or unacquainted with the language of Vakalath) certified that the contents were explained to the executants in my presence in English language known to him/them who appeared perfectly to understand the same and have signed in my presence.

Accepted M.T. Jagan Mohan ADDRESS FOR SERVICE
M.T. JAGAN MOHAN
KAR/125/94
 ADVOCATES FOR Respondent no 6
 DATE: 11/21/2020
 # 652/B, 1st Floor, Dr. Rajkumar Road,
 Rajajinagar 2nd Stage, Near Newrang Circle
 Bengaluru - 560 010. Mob : 9448217759
 Email: jaganmohank@jms.com

(B)

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI

O.A. NO. 27/2019

IN THE MATTER OF

Kishore Kumar and another.

Applicants.

VERSUS

Union Of India and others.

Respondents.

STATEMENT OF OBJECTIONS FILED BY THE RESPONDENT NO.6
TO THE MAIN APPLICATION AND APPLICATION FOR AD-INTERIM
ORDER

The above named Respondent NO. 6 respectfully submit as follows.

- 1) That this Respondent denies those averments and allegations made in Application against this respondent as false except specifically admitted by it.
- 2) That the above application is not maintainable against this respondent. It is liable to be dismissed against this respondent.
- 3) That this respondent has no comments on the averments made in the para no.3 of the application. But it is false to say that this respondent has not taking any action against the respondent no. 10 to 12 for their illegalities.
- 4) That this respondent has no comments on the averments made in the para no.4 of the application. But it is false to say that this respondent has not considering the repeated representations

Prasanna

Chief Executive Officer
Udipi Zilla Panchayath
Udipi

3

made by the applicants, villagers and General Publics. And it is also false that this respondent has not taken any action against the respondent no. 10 to 12.

- 5) That this respondent has no comments on the averments made in the para no.5 of the application.
- 6) That this respondent has no comments on the averments made in the para no.6 of the application. But this respondent is not a necessary party in the above application.
- 7) That this respondent has no comments on the averments made in the para no.7 of the application and also Annexure-A1 & A2.
- 8) That this respondent has no comments on the averments made in the para no.8 of the application.
- 9) That this respondent has no comments on the averments made in the para no.9 of the application and Annexure-A3.
- 10) That this respondent has no comments on the averments made in the para no. 10 of the application.
- 11) That this respondent has no comments on the averments made in the para no. 11 of the application.
- 12) That this respondent has no comments on the averments made in the para no. 12 of the application.
- 13) That this respondent has no comments on the averments made in the para no. 13 of the application. But it is false to say that this respondent is illegally accommodating the respondent no. 10 to 12 to carry out the said prohibited industries with closed eyes and with deliberated inaction or with belated deliberate delayed

Preeth G...
Chief Executive Officer
Zilla Parishad

respondent no. 10 to 12 are deliberately taking some eye washing actions without any purpose.

22) That this respondent has no comments on the averments made in the para no. 22 of the application and Annexure-A12.

23) That it is false to say that this respondent is colluding with all other competent Authorities appears to be colluding with the respondent no.10 to 12 have not taken any action till date and this respondent is continuously allowing the respondent no. 10 to 12 to go with all sorts of their illegalities as stated in para no. 23 of the Application.

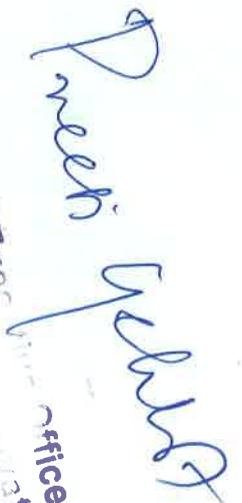
24) That it is false to say that this respondent is not taking action against the respondent no. 10 to 12 effectively in accordance with law and this respondent instead of taking immediate action to stop the industries run by the respondent no. 10 to 12 is strangely using the dubious method of delaying tactics and even have resorted to file false cases against those who opposed the illegalities of the respondent no. 10 to 12 with criminal conspiracy as stated in the para no. 24 of the Application.

25) That this respondent has no comments on the averments made in the para no. 25 of the application.

26) That all the grounds urged in the Application against this respondent are false and not sustainable and liable to be rejected.

27) That the Applicants are not entitled to any relief against this respondent as prayed in the prayer column.

28) That the Applicants are not entitled to any ad-interim relief against this respondent as prayed in Interim Application.


Chief Executive Officer
Udupi Zilla
Udupi

48-
actions. That 8th respondent has cancelled the licence issued to respondent no. 11 on 13/01/2012 as per Annexure-A4.

- 14) That this respondent has no comments on the averments made in the para no. 14 of the application and also for Annexure-A5.
- 15) That this respondent has no comments on the averments made in the para no. 15 of the application and Annexure-A6.
- 16) That this respondent has no comments on the averments made in the para no. 16 of the application and Annexure-A7 & A8.
- 17) That this respondent has no comments on the averments made in the para no. 17 of the application and Annexure-A9.
- 18) That this respondent will not admit that though the Applicants and other are submitting Complaints, representations and are protesting and fighting against serious illegalities of the respondent 10 to 12 this respondent are deliberately accommodating the respondent 10 to 12 to go on such illegalities with blind eyes and deaf ears as stated in the para no. 18 of the Application.
- 19) That it may be true that the Applicants and other villagers are making repeated representations, agitations, conducting protests, facing Lati-charge of the Police, getting treatment in hospital, but it is not true that none of their representations, request are considered effectively and fruitfully by this respondent till date as stated in para no. 19 of the Application, no comments for other averments in same para and for Annexure-A10.
- 20) That this respondent has no comments on the averments made in the para no. 20 of the application and Annexure-A11.
- 21) That this respondent has no comments on the averments made in the para no. 21 of the application but it is not true that this respondent instead of taking suitable actions against the

Pooja G...

Chief Executive Officer
Udupi...

WHERE FORE it is humbly prayed that the hon'ble Tribunal may please ^{on the part of} the above Application in the above said circumstances against this Respondent in the interest of justice.

MSB
Counsel for Respondent no. 6

Respondent No.6.

VERIFICATION

I, Preeti Gehlot, Chief Executive Officer Zilla panchayath, Udupi of the respondent no.6, do here by declares and verifies that the averments made in the Para no. 1 to 28 are true and correct to the Knowledge, belief and information.

Place: Chennai

Date: 7/12/2020

Preeti Gehlot

Respondents No.6
Chief Executive Officer
Udupi Zilla Panchayath
Udupi

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI

O.A. NO. 27/2019

IN THE MATTER OF

Kishore Kumar and another.

Applicants.

VERSUS

Union Of India and others.

Respondents.

VERIFYING AFFIDAVIT

I, Preeti Gehlot, Chief Executive Officer of the Zilla Panchayath, Udupi District, to-day at Bangalore, do here by solemnly affirm and state as follows.

I state that I am Chief Executive Officer of the respondent no.6. I am well conversant with the facts of the case. I am competent to swear the present affidavit by representing the 6th respondent.

That the accompanying statement of objections to the Application filed by the Applicants has been drafted as per my instructions, by my counsel and I have read the contents thereof and I understand the same.

That the contents of the accompanying statement of objections to the Application from para no. 1 to 28 are true and correct to the best of my knowledge and belief. No part of it is false and no material has been concealed there from.

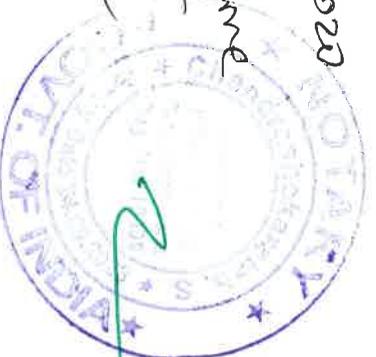
VERIFICATION

Verify at Bangalore on this day of that the contents of the above affidavit are true and correct to the Knowledge, belief. No part of it is false and no material has been concealed there from.

Place: Chennai.

Date: 11/12/2020

Preeti Gehlot
DEPONENT.
Chief Executive Officer
Udupi Zilla Panchayath
Udupi



SWORN TO BEFORE ME
CHANDRASHEKARIAH S. S. A. S.
Advocate & Notary
No. 9/7, Kempgowda Nilaya
3rd Cross, Muthuravanaswamy Extension
Sunkadakatte, Bangalore - 560091

Book No. 20993 Date 9/12/20

*Verified by me
M.T.S.
A. S. S. S. S.*

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI

O.A. NO. 27/2019

IN THE MATTER OF

Kishore Kumar and another.

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VERSUS

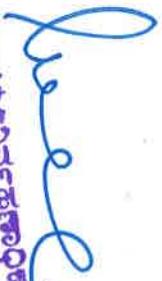
Union Of India and others.

Respondents.

STATEMENT OF OBJECTIONS FILED BY THE RESPONDENT NO.7
TO THE MAIN APPLICATION AND APPLICATION FOR AD-INTERIM
ORDER

The above named Respondent NO. 7 respectfully submit as follows.

- 1) That this Respondent denies those averments and allegations made in Application against this respondent as false except specifically admitted by it.
- 2) That the above application is not maintainable against this respondent. It is liable to be dismissed against this respondent.
- 3) That this respondent has no comments on the averments made in the para no.3 of the application, except that this respondent has not taking any action against the respondent no. 10 to 12 for their illegalities.
- 4) That this respondent has no comments on the averments made in the para no.4 of the application, except that this respondent has not considering the repeated representations made by the applicants, villagers and General Publics. And it is also false that


*
ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ
ಅಲೂಕು ಪಂಚಾಯತ್, ಉಡುಪಿ

- 90 -

- this respondent has not taken any action against the respondent no. 10 to 12.
- 5) That this respondent has no comments on the averments made in the para no.5 of the application.
 - 6) That this respondent has no comments on the averments made in the para no.6 of the application. But this respondent is not a necessary party in the above application.
 - 7) That this respondent has no comments on the averments made in the para no.7 of the application and also Annexure-A1 & A2.
 - 8) That this respondent has no comments on the averments made in the para no.8 of the application.
 - 9) That this respondent has no comments on the averments made in the para no.9 of the application and Annexure-A3.
 - 10) That this respondent has no comments on the averments made in the para no. 10 of the application.
 - 11) That this respondent has no comments on the averments made in the para no. 11 of the application.
 - 12) That this respondent has no comments on the averments made in the para no. 12 of the application.
 - 13) That this respondent has no comments on the averments made in the para no. 13 of the application, except that this respondent is illegally accommodating the respondent no. 10 to 12 to carry out the said prohibited industries with closed eyes and with deliberated inaction or with belated deliberate delayed actions.


ಕರ್ನಾಟಕ ಪಂಚಾಯತ್, ಉಡುಪಿ

That 8th respondent has cancelled the licence issued to respondent no. 11 on 13/01/2012 as per Annexure-A4.

14) That this respondent has no comments on the averments made in the para no. 14 of the application and also for Annexure-A5.

15) That this respondent has no comments on the averments made in the para no. 15 of the application and Annexure-A6.

16) That this respondent has no comments on the averments made in the para no. 16 of the application and Annexure-A7 & A8.

17) That this respondent has no comments on the averments made in the para no. 17 of the application and Annexure-A9.

18) That this respondent will not admit that though the Applicants and other are submitting Complaints, representations and are protesting and fighting against serious illegalities of the respondent 10 to 12 this respondent are deliberately accommodating the respondent 10 to 12 to go on such illegalities with blind eyes and deaf ears as stated in the para no. 18 of the Application.

19) That it may be true that Applicants and other villagers are making repeated representations, agitations, conducting protests, facing Lati-charge of the Police, getting treatment in hospital, but it is not true that none of their representations, request are considered effectively and fruitfully by this respondent till date as stated in para no. 19 of the Application, no comments for other averments in same para and for Annexure-A10.

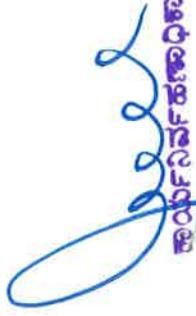
20) That this respondent has no comments on the averments made in the para no. 20 of the application and Annexure-A11.

21) That this respondent has no comments on the averments made in the para no. 21 of the application but it is not true that this respondent instead of taking suitable actions against the


ಕರ್ನಾಟಕ ನಿಯಂತ್ರಣ ಮತ್ತು ಪರಿಷ್ಕರಣಾ ಇಲಾಖೆ
ಅಧ್ಯಕ್ಷರು, ಬೆಂಗಳೂರು

respondent no.10 to 12 are deliberately taking some eye washing actions without any purpose.

- 22) That this respondent has no comments on the averments made in the para no. 22 of the application and Annexure-A12.
- 23) That it is false to say that this respondent is colluding with all other competent Authorities appears to be colluding with the respondent no.10 to 12 have not taken any action till date and this respondent is continuously allowing the respondent no. 10 to 12 to go with all sorts of their illegalities as stated in para no. 23 of the Application.
- 24) That it is false to say that this respondent is not taking action against the respondent no. 10 to 12 effectively in accordance with law and this respondent instead of taking immediate action to stop the industries run by the respondent no. 10 to 12 is strangely using the dubious method of delaying tactics and even have resorted to file false cases against those who opposed the illegalities of the respondent no.10 to 12 with criminal conspiracy as stated in the para no. 24 of the Application.
- 25) That this respondent has no comments on the averments made in the para no. 25 of the application.
- 26) That the all grounds urged in the Application against this respondent are all false and not sustainable and liable to be rejected.
- 27) That the Applicants are not entitled to any relief against this respondent as prayed in the prayer column.
- 28) That the Applicants are not entitled to any ad-interim relief against this respondent as prayed in Interim Application.


ಕರ್ನಾಟಕ ಪಂಚಾಯತ್, ಉಡುಪಿ

WHERE FORE It is humbly prayed that this horrible Tribunal may please to ¹²⁻¹⁻²⁰²⁰ ~~the~~ ^{the} above Application in the above said circumstances against this respondent in the interest justice.



Counsel for Respondent no. 7



Respondent No.7.

VERIFICATION

I Mohan Raj, the Executive Officer of the respondent no.7, do here by declares and verifies that the averments made in the Para no. 1 to 28 are true and correct to the Knowledge, belief and information.

Place: Chennai.

Date: 7/12/2020



Respondent No.7
கவுண்டி பஞ்சாயத்து, ஸதகம்

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI

O.A. NO. 27/2019

IN THE MATTER OF
Kishore Kumar and another. ----- Applicants.
VERSUS
Union Of India and others. ----- Respondents.

VERIFYING AFFIDAVIT

I Mohan Raj, the Executive Officer of the Taluk Panchayath Udupi Taluk, to-day at Bangalore, do here by solemnly affirm and state as follows.

I state that I am Executive Officer of the respondent no.7. I am well conversant with the facts of the case. I am competent to swear the present affidavit by representing the 7th respondent.

That the accompanying statement of objections to the Application filed by the Applicants has been drafted as per my instructions by my counsel and I have read the contents thereof and I understand the same.

That the contents of the accompanying statement of objections to the Application from para no. 1 to 28 are true and correct to the best of my knowledge and belief. No part of it is false and no material has been concealed there from.

VERIFICATION

Verify at Bangalore on this day of that the contents of the above affidavit are true and correct to the Knowledge, belief. No part of it is false and no material has been concealed there from.

Place: Chennai.

Date: 7/12/2020

Sworn to before me
MRS S. Anusree



Sworn to before me
Chandrashekaraiah S
DEPONENT

SWORN TO BEFORE ME
CHANDRASHEKARAIHAH.S
Advocate & Notary
No. 9/7, Kempegowda Nilaya
3rd Cross, Muthurayaswamy Extension
Sunkadakatte, Bangalore - 560091

Reg. No. 10903 Date 7/12/2020

In the Court of the BEFORE THE NATIONAL COMMISSION FOR
SOUTH ZONE BENCH AT CHENNAI
of A No. 27 2019
Kindred Kumar and ~~Al~~ Plaintiff / Appellant / Petitioner / Complainants

Union of India and others Defendant / Respondent / Accused
IWE Penchappett Development Officer
Upper Criminal Bench of the SUPREMAK
and DISRICT. INFORMATION THE
RESPONDENT NO8.

do hereby appoint and retain Sri M. S. JAGAN MOHAN
Advocates, KANAKALAKSE

to appear for me/us in the above matter and to
conduct and prosecute, defend or compromise the
may be taken in respect
passed therein. I/We en
above suit or matter till
obtain the return of documents and draw any money that might be payable to me/u
in the said suit matter.



fully satisfied
is that
order
in the
and to

In witness whereof I/We have hereinto set my/our hand this 7TH day
of DEC 2020...

Date 7/12/20 2020

Accepted M. S. JAGAN MOHAN

Advocate for Respondent NO8.

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಉಪಾಧ್ಯಕ್ಷರ ಗ್ರಾಮ ಪಂಚಾಯತ್

The address for service
Of the said Advocate is **M.T. JAGAN MOHAN**
Advocate
KAR/125/94

652/B, 1st Floor, Dr. Rajkumar Road,
Rajajinagar 2nd Stage, Near Narayana Circle
Bengaluru - 560 010. Mob : 9448217759

Signed, before me by the executants this 7TH day of DEC 2020...
The contents hereof having been read over and interpreted to executants in
..... And admitted by him/her to be correct.

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI

O.A. NO. 27/2019

IN THE MATTER OF

Kishore Kumar and another. -----

Applicants.

VERSUS

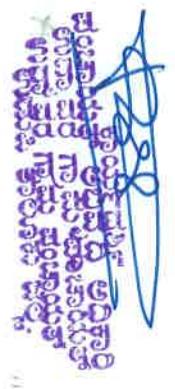
Union Of India and others. -----

Respondents.

STATEMENT OF OBJECTIONS FILED BY THE RESPONDENT NO.8
TO THE MAIN APPLICATION AND APPLICATION FOR AD-INTERIM
ORDER

The above named Respondent NO. 8 respectfully submit as follows.

- 1) That this Respondent denies those averments and allegations made in Application against this respondent as false except specifically admitted by it.
- 2) That the above application is not maintainable against this respondent. It is liable to be dismissed against this respondent.
- 3) That this respondent has no comments on the averments made in the para no.3 of the application, except that this respondent has not taking any action against the respondent no. 10 to 12 for their illegalities.
- 4) That this respondent has no comments on the averments made in the para no.4 of the application, except that this respondent has not considering the repeated representations made by the applicants, villagers and General Publics. And it is also false that



சென்னை மாவட்டம்
தென் மண்டலம்
நேஷனல் கிரீன் டிரிபுனல்
சென்னை

10

this respondent has not taken any action against the respondent no. 10 to 12.

5) That this respondent has no comments on the averments made in the para no.5 of the application.

6) That this respondent has no comments on the averments made in the para no.6 of the application. But this respondent is not a necessary party in the above application.

7) That this respondent has no comments on the averments made in the para no.7 of the application and also Annexure-A1 & A2.

8) That this respondent has no comments on the averments made in the para no.8 of the application.

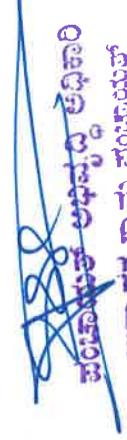
9) That this respondent has no comments on the averments made in the para no.9 of the application and Annexure-A3.

10) That this respondent has no comments on the averments made in the para no. 10 of the application.

11) That this respondent has no comments on the averments made in the para no. 11 of the application.

12) That this respondent has no comments on the averments made in the para no. 12 of the application.

13) That this respondent has no comments on the averments made in the para no. 13 of the application, except that this respondent is illegally accommodating the respondent no. 10 to 12 to carry out the said prohibited industries with closed eyes and with deliberated inaction or with belated deliberate delayed actions.


ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಉಪಾಧಿಕಾರಿ ಗ್ರಾಮ ಪಂಚಾಯತ್

respondent instead of taking suitable actions against the respondent no.10 to 12 are deliberately taking some eye washing actions without any purpose.

22) That it is true that the respondent no. 11 without obtaining its renewed license from the competent Authorities by using the fake license is running industries in the prohibited area and it is also true the respondent no 11 has got extended its electricity connection up to 1500 K V from the office of the respondent no.9. it is true that this respondent has filed complaint before jurisdictional police on 17/10/2017. It is admitted that Annexure-A12 is the copy of the complaint.

23) That it is false to say that this respondent is colluding with all other competent Authorities appears to be colluding with the respondent no.10 to 12 have not taken any action till date and this respondent is continuously allowing the respondent no. 10 to 12 to go with all sorts of their illegalities as stated in para no. 23 of the Application.

24) That it is false to say that this respondent is not taking action against the respondent no. 10 to 12 effectively in accordance with law and this respondent instead of taking immediate action to stop the industries run by the respondent no. 10 to 12 is strangely using the dubious method of delaying tactics and even have resorted to file false cases against those who opposed the illegalities of the respondent no.10 to 12 with criminal conspiracy as stated in the para no. 24 of the Application.

25) That this respondent has no comments on the averments made in the para no. 25 of the application.

26) That the all grounds urged in the Application against this respondent are all false and not sustainable and liable to be rejected.


ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಉಪಾಸಕ್ತ ಗ್ರಾಮ ಪಂಚಾಯತ್

15
That this respondent has cancelled the licence issued to respondent no. 11 on 13/01/2012 as per Annexure-A4.

14) That this respondent has no comments on the averments made in the para no. 14 of the application and also for Annexure-A5.

15) That this respondent has no comments on the averments made in the para no. 15 of the application and Annexure-A6.

16) That this respondent has no comments on the averments made in the para no. 16 of the application and Annexure-A7 & A8.

17) That this respondent has no comments on the averments made in the para no. 17 of the application and Annexure-A9.

18) That this respondent will not admit that though the Applicants and other are submitting Complaints, representations and are protesting and fighting against serious illegalities of the respondent 10 to 12 this respondent is deliberately accommodating the respondent 10 to 12 to go on such illegalities with blind eyes and deaf ears as stated in the para no. 18 of the Application.

19) That this respondent will admit that the Applicants and other villagers are making repeated representations, agitations, conducting protests, facing Lati-charge of the Police, getting treatment in hospital, but it is not true that none of their representations, request are considered effectively and fruitfully by this respondent till date as stated in para no. 19 of the Application, no comments for other averments in same para and for Annexure-A10.

20) That this respondent has no comments on the averments made in the para no. 20 of the application and Annexure-A11.

21) That this respondent has no comments on the averments made in the para no. 21 of the application, except that this


ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಉದ್ಯುಕ್ತರ ಗ್ರಾಮ ಪಂಚಾಯತ್

27) That the Applicants are not entitled to any relief against this respondent as prayed in the prayer column.

28) That the Applicants are not entitled to any ad-interim relief against this respondent as prayed in Interim Application.

WHEREFORE It is humbly prayed that this hon'ble Tribunal may please to ~~grant~~^{grant} the above Application in the above said circumstances against this respondent in the interest justice.

Counsel for Respondent no. 8

ಪರಿಷ್ಕಾರಕ ಅಭ್ಯರ್ಥಿ ಅಧಿಕಾರಿ
Respondent No. 8

VERIFICATION

I Praveen D' Souza, the Panchayath Development Officer of the respondent no.8, do here by declares and verifies that the averments made in the Para no. 1 to 28 are true and correct to the Knowledge, belief and information.

ಪರಿಷ್ಕಾರಕ ಅಭ್ಯರ್ಥಿ ಅಧಿಕಾರಿ
ಅಧ್ಯಕ್ಷ, ಪಂಚಾಯತ್ ಸಂವಹನಗಳು

Place: Chennai.
Date: 7/12/2020

Respondent no. 8.

BEFORE THE NATIONAL GREEN TRIUNAL
SOUTHERN ZONE BENCH AT CHENNAI

O.A. NO. 27/2019

IN THE MATTER OF

Kishore Kumar and another.

Applicants.

VERSUS

Union Of India and others.

Respondents.

VERIFYING AFFIDAVIT

I Praveen D' Souza, the Panchayath Development Officer, Udyavara Gramapanchayath, Udyavara, Udipi Taluk and District, to-day at Bangalore, do here by solemnly affirm and state as follows.

I state that I am Panchayath Development Officer of the respondent no.8. I am well conversant with the facts of the case. I am competent to swear the present affidavit by representing the 8th respondent.

That the accompanying statement of objections to the Application filed by the Applicants has been drafted as per my instructions by my counsel and I have read the contents thereof and I understand the same.

That the contents of the accompanying statement of objections to the Application from para no. 1 to 28 are true and correct to the best of my knowledge and belief. No part of it is false and no material has been concealed there from.

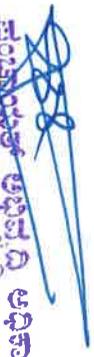
VERIFICATION

Verify at Bangalore on this day of that the contents of the above affidavit are true and correct to the Knowledge, belief. No part of it is false and no material has been concealed there from.

Place: Chennai.

Date: 11/12/2020




CHANDRASEKHARIAH S
DEPONENT

SWORN TO BEFORE ME
CHANDRASEKHARIAH S
Advocate & Notary
No. 97, Kempegowda Nilaya
3rd Cross, Munnarayaswamy Exentile,
Sankadakavu, Bangalore - 560091

3rd Cross by me
MT
Ammu

Book No. 10903 Page 20
Date 11/12/2020